

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 290/2004

New Delhi, this the 4th day of March, 2004.

Hon'ble Shri R.K. Upadhyaya, Administrative Member.
Hon'ble Shri Bharat Bhushan, Judicial Member.

Kunwar Pal Singh
ASI in Delhi Police
R/o O-1/1, Police Colony
Andrews Ganj, New Delhi-49. Applicant

(By Advocate: Shri Anil Singhal)

versus

1. Govt. of NCT of Delhi
Through Commissioner of Police,
PHQ, IP Estate, New Delhi.
2. Joint Commissioner of Police
New Delhi Range, PHQ,
IP Estatee, New Delhi.
3. DCP (North -East Distt.)
Through Commissioner of Police,
PHQ, IP Estate, New Delhi Respondents.

(By Advocate : Shri Ajesh Luthra)

Order(Oral)

Hon'ble Shri R.K. Upadhyaya, M(A).

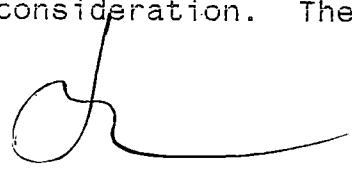
This original application had been filed, seeking direction to set aside/quash the orders passed in Departmental Enquiry pursuant to issuance of chargesheet as per orders dated 24.9.2003.

Learned counsel of respondents states that the Departmental Enquiry initiated against the applicant has since been dropped as per orders dated 3.3.2004 a copy of which has been placed on record.

U. Singh

(4)

In view of the respondents orders dated 3.3.2004,
no grievance of the applicant survives for
consideration. Therefore, OA is disposed of accordingly.



(Bharat Bhushan)
Member(J)



(R.K. Upadhyaya)
Member(A)

rb.